Court No. - 4

Case: - WRIT - C No. - 5854 of 2022

Petitioner :- Sri Bal Ganesh Pooja Mahotsav Samiti Thru. President

Laxmi Niwas Tiwari

Respondent: - State Of U.P. Thru. Prin. Secy. Home Lko. And 4 Others

Counsel for Petitioner :- Sharvan Kumar Pandey

Counsel for Respondent :- C.S.C.

Hon'ble Attau Rahman Masoodi, J. Hon'ble Om Prakash Shukla, J.

Heard learned counsel for the petitioner and learned Standing Counsel for the State.

The cause espoused in the present writ petition lies more in the domain of administrative authorities, who have to blend their decision and not to be indifferent to the people of faith. The Pooja on the occasion of 'Ganesh Chaturthi' is round the corner.

The religious faiths have to be secured within the constitutional framework as long as they stand. Administrative authorities thus cannot absolve themselves of the responsibility towards law and order and maintaining tranquility to ensure that the religious practices and rituals are observed freely and without any invasion upon the public tranquility,

The petitioner is thus permitted to make a representation before the district administration so that the necessary arrangement is ensured within the constitutional framework by maintaining law and order as well as cultural togetherness.

In case such a representation is made, the same shall be considered and decided in accordance with law forthwith.

The writ petition is disposed of accordingly.

Order Date :- 31.8.2022

Fahim/-